

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA

OA No.349 of 2006

Date of order : 5th February, 2007

Counsel for the applicant : Shri M.P.Dixit
Counsel for the respondents : Shri Chitraranjan Sinha

ORDER [ORAL]

The date fixed in the case, on prayer of the learned counsel for the applicant, not objected by the ld. counsel for the other side, is hereby recalled and the case has been placed through supplementary list issued today.

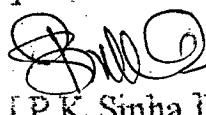
2. It is submitted by the ld. counsel for the applicant that the respondents have decided to reinstate the applicant with the same status, hence he may be permitted to withdraw this application, as reinstatement may not be possible during the pendency of this application. However, with such withdrawal the ld. counsel for the applicant submits that the applicant reserves the right to go for legal redressal, if, so far as consequential reliefs are concerned, he is still aggrieved. The ld. counsel for the respondents has no objection.

Prayer is allowed. This application, thus, stands ^{disposed of as} withdrawn.

Under the circumstances, M.A. 335 of 2006 and M.A. 441/06 are not pressed. These M.A.s also stand disposed of as not pressed.


[S.N.P.N. Sinha] M[A]

mps.


[P.K. Sinha] JV